

ITEM NO.42

COURT NO.17

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 18524/2018

(Arising out of impugned final judgment and order dated 23-11-2017 in WP No. 10866/2016 passed by the High Court of Judicature at Bombay At Aurangabad)

THE AHMEDNAGAR DISTRICT CENTRAL COOPERATIVE
BANK LTD

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No. 76229/2021 - CONDONATION OF DELAY IN FILING
IA No. 76230/2021 - CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTS

IA No. 76232/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 197778/2023 - EXEMPTION FROM FILING O.T.

IA No. 33962/2023 - EXEMPTION FROM FILING O.T.

IA No. 76233/2021 - EXEMPTION FROM FILING O.T.

IA No. 197777/2023 - INTERVENTION/IMPLEADMENT

IA No. 33960/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 76231/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 23-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Vijay Hansaria, Sr. Adv.
Mr. M. Y. Deshmukh, AOR
Ms. Manjeet Kirpal, Adv.
Ms. Adviteeya Sharma, Adv.
Ms. Kavya Jhavar, Adv.

For Respondent(s) Mr. Shrirang B. Varma, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.

Ms. Preet S. Phanse, Adv.
Mr. Adarsh Dubey, Adv.

Mr. Sandeep Sudhakar Deshmukh, AOR
Mr. Abhay Ostwal, Adv.
Mr. Nishant Sharma, Adv.
Mr. Patil Avi Vilas, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Impleadment application (I.A. No. 197777/2023) is disposed of as not pressed.
2. Delay condoned.
3. Heard learned counsel for the parties at some length.
4. Leave granted.
5. Judgment reserved.
6. Mr. Shrirang B. Varma, learned counsel appearing for the State of Maharashtra shall submit within a period of ten days break up of the amounts disbursed in favour of the creditors out of Rs.2,51,48,000/- received as the price of sale of the immovable properties in question of the defaulting Cooperative Society (in liquidation).
7. Learned counsel for the appellant shall also file details of the outstanding dues payable to it.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)